



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Feb/202122/10

DATED: 11/03/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202122/10 dated 11/03/2022 of Norms Committee - II for the year 2021-22 was held on 11/03/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
2	Shri V. C. Agarwal, Consultant (TEC-3)	Technical Consultant, DGFT
3	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
4	Ms Jenny Charan, Consultant	MeitY

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2	Smt. Smitha Viju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00045554AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	2 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00116467AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0511000988 dated 28.01.2021. However, in BO Portal, the status of AA No. 0511000988 dated 28.01.2021 is showing "in process" and also, no link found with subject file number. Further, it was noted that the applicant had again filed a fresh application for AA No. 0511000988 dated 28.01.2021 for fixation of ad-hoc norms. Therefore, the Committee decided to reject the case on the ground that the applicant has filed an additional application on DGFT's IT Portal. The case is rejected.	

Case No.	3 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00152735AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	4 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00178139AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	5 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00217042AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	6 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00045558AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	7 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00116813AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	8 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	PHOENIX FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00162992AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0310819434 dated 27.02.2018. The status of AA No. 0310819434 dated 27.02.2018 is showing "approved" in BO Portal and also, no link found with subject file number. Further, it was noted that the applicant has filed a fresh application instead of applying for review the AA No. 0310819434 dated 27.02.2018. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure in filing review application on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	9 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00231941AM22
RA File Number	039404000668 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	10 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00090573AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0811000264 dated 01.01.2021. However, in BO Portal, the status of AA No. 0811000264 dated 01.01.2021 is showing "in process" and also, no link found with subject file number. Further, it was noted that the applicant had again filed a fresh application for AA No. 0811000264 dated 01.01.2021 for fixation of ad-hoc norms. Therefore, the Committee decided to reject the case on the ground that the applicant has filed an additional application on DGFT's IT Portal. The case is rejected.	

Case No.	11 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00115169AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	12 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	VOESTALPINE VAE VKN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00163352AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	13 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00200120AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	14 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	MOOGAMBIGAI METAL REFINERIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00117092AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	15 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00168034AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 0411000140 dated 04.01.2021 is showing “deficient” and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No. 0411000140 dated 04.01.2021. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 30.06.2021 and subsequent reminders dated 30.07.2021, 24.12.2021 and 08.01.2022 but no information has been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT’s IT Portal and also intimate the applicant through email. The case is rejected.	

Case No.	16 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00201999AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 1110028728 dated 10.08.2020 is showing “deficient” and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No. 1110028728 dated 10.08.2020. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 30.06.2021 and subsequent reminders dated 30.07.2021 and 31.12.2021 but no information has been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT’s IT Portal and also intimate the applicant through email. The case is rejected.	

Case No.	17 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00115442AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	18 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00134593AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	19 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00149920AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 3410046534 dated 10.11.2020. However, in BO Portal, the status of AA No. 3410046534 dated 10.11.2020 is showing “in process” and also, no link found with subject file number. Further, it was noted that the applicant had again filed a fresh application for AA No. 3410046534 dated 10.11.2020 for fixation of ad-hoc norms. Therefore, the Committee decided to reject the case on the ground that the applicant has filed an additional application on DGFT’s IT Portal. The case is rejected.	

Case No.	20 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00105206AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted the documents related to AA No. 0710117201 dated 28.10.2020. However, AA No. 0710117201 dated 28.10.2020 was approved by NC in its meeting dated 03.11.2021. Further, it was noted that the applicant has filed a fresh application instead of applying for review AA No. AA No. 0710117201 dated 28.10.2020. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure in filing review application on DGFT’s IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	21 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00115457AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	22 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00128298AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	23 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00150143AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	24 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00176227AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 0510415183 dated 11.09.2020 is showing "deficient" and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No. 0510415183 dated 11.09.2020. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 26.07.2021 and subsequent reminders dated 10.08.2021, 25.08.2021, 27.01.2022, 11.02.2022 and 26.02.2022 but no information has been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT's IT Portal and also intimate the applicant	

through email.

The case is rejected.

Case No.	25 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00115471AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	26 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00150185AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that	

the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email.

The case is rejected.

Case No.	27 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00207719AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 1110028610 dated 05.08.2019 is showing "deficient" and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No. 1110028610 dated 05.08.2019. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 11.07.2021 and subsequent reminders dated 26.07.2021, 10.08.2021, 16.12.2021 & 31.12.2021 but no information has been received. Therefore, the Committee decided to reject the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT's IT Portal and also intimate the applicant through email. The case is rejected.	

Case No.	28 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	MW WIRETEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00116302AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the applicant has submitted certain	

documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email.

The case is rejected.

Case No.	29 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00133185AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the applicant has submitted certain documents without mentioning the Advance Authorization Number against the subject file number. Also, it is not clear whether the applicant has filed fresh application for ad-hoc norms fixation or review application for revise the already fixed norms. Therefore, the Committee decided to reject the case on the ground that the applicant has not filed the application by following the due procedure on DGFT's IT Portal and also to intimate the applicant through email. The case is rejected.	

Case No.	30 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00177671AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that in BO Portal the status of AA No. 0510414336 dated 05.06.2020 is showing “deficient” and also, no link found with subject file number. Further, it was noted that the applicant had filed a fresh application instead of replying to deficiency letter raised for AA No. 0510414336 dated 05.06.2020. The applicant has been requested to submit deficient documents/information vide Deficient Letter dated 09.07.2021 and subsequent reminders dated 24.07.2021, 08.08.2021, 22.12.2021, 06.01.2022 and 21.01.2022 but no information has been received. Therefore, the Committee decided to **reject** the case on the ground that the applicant has not submitted the reply of deficiency letter by following the due procedure on DGFT’s IT Portal and also to intimate the applicant through email.

The case is rejected.

Case No.	31 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	KRISAM AUTOMATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105001073AM19
RA File Number	072404000369 AM16
Licence No and Date	0710109343/03/02/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2021 followed by reminders dated 26.07.2021 & 10.08.2021 were issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 22.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore.	
The case stands rejected.	

Case No.	32 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000521AM19
RA File Number	052404000440 AM17
Licence No and	0510400670/08/12/2016

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 20.10.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	33 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00127773AM22
RA File Number	052404000517 AM17
Licence No and Date	0510401367/20/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 11/81 dated 22.08.2017 as per comments of DPIIT. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to DPIIT on 09.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	34 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00144318AM22
RA File Number	052404000206 AM18
Licence No and Date	0510403709/17/08/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 06/81 dated 01.11.2018 as per comments of DPIIT. Now, the applicant has applied for reviewing the ad-hoc	

norms. The case was referred to DPIIT on 09.09.2021 & 07.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	35 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	KIRAN UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000785AM19
RA File Number	092404000320 AM18
Licence No and Date	0910065532/05/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.07.2021 followed by a reminder dated 04.08.2021 were issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. The case stands rejected.	

Case No.	36 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00146593AM22
RA File Number	052304000274 AM18
Licence No and Date	0510404377/27/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 02/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) as per comments of DPIIT. Further, the ad-hoc norms were re-fixed in Meeting No. 24/81 dated 18.03.2020 as per Study Group Report dated 21.02.2020. Now, the applicant has again applied for reviewing the ad-hoc norms. The case was referred to	

DPIIT & Consultant (TEC-3) on 18.02.2022 for examination & comments. The Committee decided to wait for the comments.

The case stands deferred.

Case No.	37 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/81 dated 14.08.2018 as per comments of DPIIT. Further, the ad-hoc norms were re-fixed in Meeting No. 05/81 dated 16.07.2020 as per Study Group Report dated 21.02.2020. Now, the applicant has again applied for reviewing the ad-hoc norms. The Committee also noted that the applicant has not submitted any documents/representation regarding reviewing the ad-hoc norms. Therefore, the Committee decided to issue a deficiency letter to the applicant for submitting all the relevant documents of case along with justification for reviewing the ad-hoc norms. The case stands deferred.	

Case No.	38 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00138383AM22
RA File Number	039404000873 AM18
Licence No and Date	0310819096/12/02/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/81 dated 26.06.2019 due to non-submission of reply of deficiency letter. Now, the applicant has applied for	

reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 16.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	39 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000281AM19
RA File Number	342404000350 AM18
Licence No and Date	3410043923/27/02/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2021 followed by a reminder dated 31.07.2021 were issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 17.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. The case stands rejected.	

Case No.	40 / NC/2/MEET/Feb/202122/10
Case Status	Case Withdrawn
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00146940AM22
RA File Number	052404000606 AM18
Licence No and Date	0510405797/07/03/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case has already been considered in manual agenda in Meeting No. NC/2/MEET/Jan/202122/8 (Offline Cases) dated 03.02.2022. Therefore, the Committee decided to withdraw the case from the agenda.	

The case stands withdrawn.

Case No.	41 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00150360AM22
RA File Number	052404000608 AM18
Licence No and Date	0510405819/09/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/81 dated 14.08.2018 as per comments of DPIIT. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to DPIIT on 09.09.2021 & 07.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	42 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	ADHESIVE SPECIALITIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105001089AM19
RA File Number	072404000351 AM18
Licence No and Date	0710113008/22/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 were issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 23.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. The case stands rejected.	

Case No.	43 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00146620AM22
RA File Number	052304000082 AM19
Licence No and Date	0510406615/25/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 07/81 dated 29.11.2018 as per comments of Consultant (TEC-3). Further, the applicant had applied to review the case and the case was rejected in Meeting No. 24/81 dated 18.03.2020 as composition fee was not deposited by the applicant. Now, the applicant has again applied for reviewing the ad-hoc norms. The case was referred to DPIIT & Consultant (TEC-3) on 18.02.2022 for examination & comments. A Committee has also been constituted to examine the matter and decision of the Committee is awaited. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	44 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00154000AM22
RA File Number	052404000221 AM19
Licence No and Date	0510407224/18/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 08/81 dated 24.07.2019 due to non-submission of reply of deficiency letter. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 09.09.2021 & 07.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	45 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000838AM19
RA File Number	072404000099 AM19
Licence No and Date	0710113621/23/07/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask form the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. In Material Balance sheet, the import items at Sl. No.18 to 23 seem to be component and on these items wastage indicated is 7.5 % which is not possible. Please explain and submit revised Material Balance Sheet. The case stands deferred.	

Case No.	46 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	KIRAN UDYOG
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000846AM19
RA File Number	092404000234 AM19
Licence No and Date	0910066574/17/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by a reminder dated 04.08.2021 were issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. The case stands rejected.	

Case No.	47 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00144360AM22
RA File Number	052404000444 AM19
Licence No and Date	0510408424/15/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 04/81 dated 29.05.2019 as per comments of DPIIT. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to DPIIT on 09.09.2021 & 07.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	48 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00146602AM22
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/81 dated 15.05.2019 as per comments of DPIIT. Further, the applicant had applied to review the case and the case was rejected in Meeting No. 24/81 dated 18.03.2020 as composition fee was not deposited by the applicant. Now, the applicant has again applied for reviewing the ad-hoc norms. The case was referred to DPIIT & Consultant (TEC-3) on 18.02.2022 for examination & comments. A Committee has also been constituted to examine the matter and decision of the Committee is awaited. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	49 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	BOMAFA SPECIAL VALVE SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105001015AM19
RA File Number	082404000258 AM19
Licence No and Date	0810144141/20/12/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-3) on 08.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	50 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00146584AM22
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 01/81 dated 10.04.2019 as per comments of Consultant (TEC-3). Further, the ad-hoc norms were re-fixed in Meeting No. 24/81 dated 18.03.2020 as per Study Group Report dated 21.02.2020. Now, the applicant has again applied for reviewing the ad-hoc norms. The case was referred to DPIIT & Consultant (TEC-3) on 18.02.2022 for examination & comments. A Committee has also been constituted to examine the matter and decision of the Committee is awaited. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	51 / NC/2/MEET/Feb/202122/10
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Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00277954AM22
RA File Number	052304000414 AM19
Licence No and Date	0510409270/09/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 06/81 dated 26.06.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 11.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	52 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00146616AM22
RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/81 dated 15.05.2019 as per comments of DPIIT. Further, the applicant had applied to review the case and the case was rejected in Meeting No. 24/81 dated 18.03.2020 as composition fee was not deposited by the applicant. Now, the applicant has again applied for reviewing the ad-hoc norms. The case was referred to DPIIT & Consultant (TEC-3) on 18.02.2022 for examination & comments. A Committee has also been constituted to examine the matter and decision of the Committee is awaited. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	53 / NC/2/MEET/Feb/202122/10
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Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00138369AM22
RA File Number	039404001061 AM19
Licence No and Date	0310827574/08/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 16/81 dated 13.11.2019 as per comments of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 25.02.2022 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	54 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00155756AM22
RA File Number	052404000756 AM19
Licence No and Date	0510410178/08/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 13/81 dated 03.10.2019 as per comments of MSME. Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to MSME on 25.02.2022 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	55 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022

HQ File Number	HQRNORM REVIW00146572AM22
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 04/81 dated 29.05.2019. Further, the ad-hoc norms were re-fixed in Meeting No. 05/81 dated 16.07.2020 as per Study Group Report dated 21.02.2020. Now, the applicant has again applied for reviewing the ad-hoc norms. The case was referred to DPIIT & Consultant (TEC-3) on 18.02.2022 for examination & comments. A Committee has also been constituted to examine the matter and decision of the Committee is awaited. Therefore, the Committee decided to defer the case. The case stands deferred.	

Case No.	56 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	VIKARSH STAMPINGS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000032AM20
RA File Number	318304000007 AM20
Licence No and Date	3110067393/24/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 10.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	57 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000037AM20
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that deficiency letter dated 25.03.2021 and subsequent reminders dated 09.12.2021, 24.12.2021 & 08.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara.

The case stands rejected.

Case No.	58 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000037AM20
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that deficiency letter dated 25.03.2021 and subsequent reminders dated 09.12.2021, 24.12.2021 & 08.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara.

The case stands rejected.

Case No.	59 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000037AM20
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that deficiency letter dated 25.03.2021 and subsequent reminders dated 09.12.2021, 24.12.2021 & 08.01.2022 were issued to the applicant for

providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara.

The case stands rejected.

Case No.	60 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000037AM20
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that deficiency letter dated 25.03.2021 and subsequent reminders dated 09.12.2021, 24.12.2021 & 08.01.2022 were issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. The case stands rejected.	

Case No.	61 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000090AM20
RA File Number	052404000094 AM20
Licence No and Date	0510410695/24/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	62 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000134AM20
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 07.09.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	63 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM REVIW00138403AM22
RA File Number	039404000248 AM20
Licence No and Date	0310830300/15/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 05/81 dated 16.07.2020 as per comments of Consultant (TEC-3). Now, the applicant has applied for reviewing the ad-hoc norms. The case was referred to Consultant (TEC-3) on 28.02.2022 for examination & comments. However, no comments have been received as yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	64 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000203AM20
RA File Number	052404000272 AM20
Licence No and Date	0510411476/09/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Exact chemical name of ATO with its function in PVC compounding. 2. Manufacturing process in detail. The case stands deferred.	

Case No.	65 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000249AM20
RA File Number	342404000191 AM20
Licence No and Date	3410045466/20/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 25.03.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 09.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. The case stands rejected.	

Case No.	66 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022

and Date	
HQ File Number	018105000250AM20
RA File Number	342404000190 AM20
Licence No and Date	3410045467/20/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 25.03.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 09.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Vadodara. The case stands rejected.	

Case No.	67 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000317AM20
RA File Number	052304000288 AM20
Licence No and Date	0510412532/18/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 25.03.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 09.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	68 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	RAJPUTANA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000344AM20
RA File Number	132404000177 AM20
Licence No and	1310049465/09/12/2019

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2021 followed by reminders dated 26.07.2021 & 10.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 22.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Jaipur. The case stands rejected.	

Case No.	69 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000716AM21
RA File Number	092404000501 AM20
Licence No and Date	0910068356/09/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and Consultant (TEC-3) informed vide email dated 09.03.2022 that the applicant's rely dated 05.04.2021 is deficient. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-3): 1. In calculation sheet, area of 600x0.5 is calculated as 600. Please clarify. The case stands deferred.	

Case No.	70 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	USHA INDUSTRIAL CORPORATI ON
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000410AM20
RA File Number	082404000333 AM20
Licence No and Date	0810147053/21/01/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the applicant's reply of deficiency letter has been received. Therefore, the Committee decided to forward the applicant's reply to concerned TA for examination & comments.

The case stands deferred.

Case No.	71 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000718AM21
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 22.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	72 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000468AM20
RA File Number	052304000475 AM20
Licence No and Date	0510413864/12/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2021 followed by reminders dated 26.07.2021 & 10.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 20.12.2021. However, no	

reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	73 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000471AM20
RA File Number	072404000304 AM20
Licence No and Date	0710116253/13/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2021 followed by reminders dated 26.07.2021 & 10.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 23.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. The case stands rejected.	

Case No.	74 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	WIELAND METALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000498AM21
RA File Number	072404000307 AM20
Licence No and Date	0710116357/22/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 20.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA,	

Bangalore.

The case stands rejected.

Case No.	75 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000532AM21
RA File Number	052304000016 AM21
Licence No and Date	0510414181/15/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 23.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	76 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000533AM21
RA File Number	052304000014 AM21
Licence No and Date	0510414182/15/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 23.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi.	

The case stands rejected.

Case No.	77 / NC/2/MEET/Feb/202122/10					
Case Status	Case Approved					
Party Name	PARAS LAMINATES PRIVATE LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022					
HQ File Number	018105000531AM21					
RA File Number	052404000047 AM21					
Licence No and Date	0510414178/15/05/2020					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85469090	Glass Epoxy Laminates	100000.00 Kgs	1	70195200	Glass Woven Fabric (GSM 130-250)	61793Kgs
			2	39073010	Epoxy Resin (Volatile Matter 19-20%)	53984Kgs
			3	29141100	ACETONE	Deleted
RA concerned may take suitable consequential action accordingly.						

Case No.	78 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	K G METALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000546AM21

RA File Number	052304000024 AM21
Licence No and Date	0510414203/20/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	79 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	TRANSCON INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000550AM21
RA File Number	092404000111 AM21
Licence No and Date	0910068803/27/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Hyderabad. The case stands rejected.	

Case No.	80 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000551AM21
RA File Number	052304000032 AM21
Licence No and Date	0510414256/27/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	81 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000569AM21
RA File Number	522404000011 AM21
Licence No and Date	5210043415/03/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-3): 1. To provide calculations for per module consumption. 2. Per unit consumption of EVA sheet is given more than double of size of glass. The case stands deferred.	

Case No.	82 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000570AM21
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the	

following information as per comments of Consultant (TEC-3):

1. To provide calculations for per module consumption.
2. Per unit requirement of EVA sheet is given more than double of size of glass. Further, consumption of this item is given as 3.721. To clarify by the applicant.

The case stands deferred.

Case No.	83 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000583AM21
RA File Number	132404000011 AM21
Licence No and Date	1310049585/05/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 20.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Jaipur. The case stands rejected.	

Case No.	84 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000572AM21
RA File Number	052304000041 AM21
Licence No and Date	0510414336/05/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete	

information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi.

The case stands rejected.

Case No.	85 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000620AM21
RA File Number	052304000065 AM21
Licence No and Date	0510414551/03/07/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) received vide email dated 09.03.2022 as under: 1. The quantity of import items may be allowed on net to net basis as per GN-4. Note: Specification of cell may be incorporated in Authorization. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/2/MEET/Feb/202122/10				
Case Status	Case Approved				
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022				
HQ File Number	018105000629AM21				
RA File Number	522404000022 AM21				
Licence No and Date	5210043453/08/07/2020				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) received vide email dated 09.03.2022 as under:					
ITCHS	Export Item	Export	ITCHS	Import Item	Recommended

Code		Quantity	Code		Quantity
73182200	Stainless Steel Washers of Different Grade 316/ 316L (Grade 316/316L)	121212.20 Kgs	72199090	Stainless Steel Coils/ Plate/ Sheet/ Sheet Cuttings/ Strips- Both Prime & Seconds (Unsorted) of Relevant Thickness & Grade	181818Kgs

Note:

1. **The grade & thickness to match in import & export.**
2. **Ratio between inner and outer diameter of the export product should be Minimum 0.44 and Maximum 0.53 respectively.**
3. **Outer diameter of the export product should be Minimum 6mm and Maximum 125mm.**

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000642AM21
RA File Number	092404000206 AM21
Licence No and Date	0910068967/20/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 16.09.2021 & 28.02.2022 for examination & comments. Consultant (TEC-3) requested to send physical copy of the application along with all the annexures/documents. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case.

The case stands deferred.

Case No.	88 / NC/2/MEET/Feb/202122/10
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Case Status	Case Rejected
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000663AM21
RA File Number	082404000119 AM21
Licence No and Date	0810148262/30/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 12.07.2021 followed by reminders dated 27.07.2021 & 11.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 23.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Ahmedabad. The case stands rejected.	

Case No.	89 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000674AM21
RA File Number	092404000232 AM21
Licence No and Date	0910069015/03/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 28.02.2022 for examination & comments. The applicant has not given point-wise reply to DL. Therefore, the Committee decided to issue a fresh DL to the applicant. The case stands deferred.	

Case No.	90 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000676AM21

RA File Number	112404000002 AM21
Licence No and Date	1110028728/10/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.06.2021 followed by reminders dated 30.07.2021 & 16.12.2021 was issued to the applicant for providing complete information of the case. In this regard, a reminder letter was also issued to the applicant on 08.02.2022 for submitting the requisite information. The applicant via email dated 24.02.2022 informed that they are unable to submit their reply against deficiency letter through BO Portal. Therefore, the Committee decided to issue final reminder letter to the applicant for submitting the requisite information within 15 days. The case stands deferred.	

Case No.	91 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000687AM21
RA File Number	072404000136 AM21
Licence No and Date	0710116878/13/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.07.2021 followed by a reminder dated 04.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 09.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. The case stands rejected.	

Case No.	92 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000691AM21
RA File Number	082404000128 AM21
Licence No and Date	0810148343/17/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 30.06.2021 followed by a reminder dated 30.07.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 17.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Ahmedabad.

The case stands rejected.

Case No.	93 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000692AM21
RA File Number	322404000036 AM21
Licence No and Date	3210079645/18/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred back to MSME on 08.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	94 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000699AM21
RA File Number	082404000139 AM21
Licence No and Date	0810148374/20/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 30.06.2021 followed by a reminder dated 30.07.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 17.12.2021. However, no reply has been	

received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Ahmedabad.
The case stands rejected.

Case No.	95 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000704AM21
RA File Number	092404000270 AM21
Licence No and Date	0910069083/21/08/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85042200	1000 KVA 11000/433 V Three Phase Transformers (Aluminium Wound) Oil Cooled (Weight = 3700Kg/Unit)	72 Number	1	72251100	CRGO Silicon Electrical Steel Coils– IS 3024- 2015	As applied
			2	76011040	Aluminium Wire Rods	As applied
			3	27101990	Transformer Oil	As applied
			4	85049010	Monoblock Bushings	Net to net as per GN-4

Note: The words “weight = 3700Kg/Unit” may be added in the description of export item.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000712AM21
RA File Number	042404000072 AM21
Licence No and Date	0410167001/27/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to MSME on 12.08.2021 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	97 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000732AM21
RA File Number	039504000347 AM21
Licence No and Date	0310838097/04/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.10.2021 followed by a reminder dated 01.11.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.02.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	98 / NC/2/MEET/Feb/202122/10
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Case Status	Case Approved
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000752AM21
RA File Number	052304000186 AM21
Licence No and Date	0510415263/18/09/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-3) received vide email dated 09.03.2022 as under: 1. The quantity of import items may be allowed on net to net basis as per GN-4. Note: Specification of cell may be incorporated in Authorization. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000785AM21
RA File Number	072404000180 AM21
Licence No and Date	0710117109/07/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. The case stands rejected.	

Case No.	100 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000786AM21
RA File Number	052404000337 AM21
Licence No and Date	0510415441/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Exact chemical name of ATO with its function in PVC compounding. 2. Manufacturing processes in detail. The case stands deferred.	

Case No.	101 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000788AM21
RA File Number	039404000499 AM21
Licence No and Date	0310838793/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.06.2021 followed by a reminder dated 30.07.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	102 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000789AM21
RA File Number	132404000037 AM21

Licence No and Date	1310049701/08/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.07.2021 followed by a reminder dated 04.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 09.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Jaipur. The case stands rejected.	

Case No.	103 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000790AM21
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.06.2021 followed by a reminder dated 30.07.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore. The case stands rejected.	

Case No.	104 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000804AM21
RA File Number	342404000200 AM21
Licence No and Date	3410046490/22/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	105 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	PANAMETRICS ENGINEERING PVT.LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000815AM21
RA File Number	039504000467 AM21
Licence No and Date	0310839209/29/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 26.07.2021 followed by reminders dated 10.08.2021 & 25.08.2021 was issued to the applicant for providing complete information. In this regard, final reminder letter was also sent to the applicant on 27.01.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	106 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000823AM21
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 20.12.2021. However, no	

reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Ahmedabad.

The case stands rejected.

Case No.	107 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	EMERGYA WIND TURBINES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000829AM21
RA File Number	042404000133 AM21
Licence No and Date	0410167235/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 22.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. The case stands rejected.	

Case No.	108 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000833AM21
RA File Number	342404000213 AM21
Licence No and Date	3410046517/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	109 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000834AM21
RA File Number	342404000214 AM21
Licence No and Date	3410046518/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	110 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000835AM21
RA File Number	342404000215 AM21
Licence No and Date	3410046519/05/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 06.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	111 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000840AM21
RA File Number	082404000286 AM21
Licence No and Date	0810149026/09/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 15.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Ahmedabad. The case stands rejected.	

Case No.	112 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	PANKAJ EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000836AM21
RA File Number	052404000410 AM21
Licence No and Date	0510415775/09/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 20.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RLA, New Delhi. The case stands rejected.	

Case No.	113 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected

Party Name	RHJ TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000837AM21
RA File Number	039504000497 AM21
Licence No and Date	0310839406/09/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 15.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	114 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000841AM21
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to CLA, New Delhi. The case stands rejected.	

Case No.	115 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022

HQ File Number	018105000844AM21
RA File Number	342404000216 AM21
Licence No and Date	3410046534/10/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-3) on 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	116 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000852AM21
RA File Number	039504000495 AM21
Licence No and Date	0310839499/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 20.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	117 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000858AM21
RA File Number	072404000222 AM21
Licence No and Date	0710117284/17/11/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Bangalore.

The case stands rejected.

Case No.	118 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000859AM21
RA File Number	039504000507 AM21
Licence No and Date	0310839582/17/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021 followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 16.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	119 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	SUNRISE EXPORTS INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000861AM21
RA File Number	039504000534 AM21
Licence No and Date	0310839606/19/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2021	

followed by reminders dated 23.07.2021 & 07.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 17.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.

The case stands rejected.

Case No.	120 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	ADVENT METAL PROFILE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	018105000871AM21
RA File Number	562404000036 AM21
Licence No and Date	5610005995/25/11/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the comments of DPIIT vide U. O. No. P-47014/11/2022-TSW dated 14.02.2022. The case was discussed in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 5610005975 dated 26.10.2020 in Meeting No. 14/81 dated 09.02.2021 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73231000	S. S. Scrubber	291.00 MT	1	72230092	S.S Wire 0.7 mm 410	1.01Kgs/Kg content in the export product
			2	72230099	S.S. Wire 0.13mm 410	1.01Kgs/Kg content in the export product

Note: Import items at Sl. No. 1 & 2 shall be of relevant grade & diameter as contained in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/2/MEET/Feb/202122/10
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Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00034734AM21
RA File Number	03AA04011901 AM21
Licence No and Date	0311000069/09/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 07.09.2021 &28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	122 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00039708AM21
RA File Number	05AA04018957 AM21
Licence No and Date	0511000233/16/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 11.08.2021 followed by reminders dated 26.08.2021 &10.09.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 21.01.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RLA, New Delhi. The case stands rejected.	

Case No.	123 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	GLITTER METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00040704AM21

RA File Number	039404000662 AM21
Licence No and Date	0311000198/17/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.06.2021 followed by reminders dated 09.12.2021, 24.12.2021 & 08.01.2022 However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	124 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00043810AM21
RA File Number	05AA04019222 AM21
Licence No and Date	0511000264/21/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 08.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	125 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHERA ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00045708AM21
RA File Number	13AA04004453 AM21
Licence No and Date	1311000045/23/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	126 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	VEHERE INTERACTIVE PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00049905AM21
RA File Number	02AA04006389 AM21
Licence No and Date	0211000109/29/12/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by MeitY through BO Portal as under: 1. The quantity of import items may be allowed on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	127 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00053396AM21
RA File Number	042404000147 AM21
Licence No and Date	0411000140/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 30.06.2021 followed by reminders dated 09.12.2021, 24.12.2021 & 08.01.2022 However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. The case stands rejected.	

Case No.	128 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00063432AM21
RA File Number	05AA04024057 AM21
Licence No and Date	0511000815/15/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 28.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	129 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	HVR SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00072210AM21
RA File Number	05AA04026526 AM21
Licence No and Date	0511000988/28/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (TEC-3) on 21.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	130 / NC/2/MEET/Feb/202122/10
Case Status	Case Rejected

Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00075449AM21
RA File Number	039504000237 AM21
Licence No and Date	0311001409/02/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.07.2021 followed by reminders dated 24.07.2021 & 08.08.2021 was issued to the applicant for providing complete information. In this regard, a final reminder letter was also sent to the applicant on 20.12.2021. However, no reply has been received as yet. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai. The case stands rejected.	

Case No.	131 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00081205AM21
RA File Number	05AA04029555 AM21
Licence No and Date	0511001204/10/02/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 21.01.2022 received via email dated 21.01.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	132 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022

HQ File Number	HQRNORM APPLY 00021764AM22
RA File Number	07AA04000952 AM22
Licence No and Date	0711000882/19/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00021770AM22
RA File Number	07AA04000992 AM22
Licence No and Date	0711000884/19/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	134 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00021786AM22
RA File Number	07AA04000951 AM22
Licence No and Date	0711000885/19/04/2021

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	135 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00025347AM22
RA File Number	07AA04002222 AM22
Licence No and Date	0711000945/23/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	136 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to MSME on 10.08.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	137 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00028073AM22
RA File Number	03AA04033567 AM21
Licence No and Date	0311003357/28/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 02.08.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	138 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TAMRA DHATU UDYOG PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00028295AM22
RA File Number	02AA04001952 AM22
Licence No and Date	0211000607/28/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (SKB) on 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	139 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	BHAGYANAGAR INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00029369AM22
RA File Number	092404000469 AM21
Licence No and Date	0911000744/29/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to Consultant (SKB) on 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	140 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00029464AM22
RA File Number	07AA04002594 AM22
Licence No and Date	0711001010/29/04/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by MeitY through BO Portal as under: 1. The quantity of import items at Sl. No. 1, 4 to 7, 13, 16 to 20, 25, 26, 30 to 33 & 39 may be allowed on net-to-net basis with accountability clause. 2. The quantity of import items at Sl. No. 2, 3, 8 to 12, 14, 15, 21 to 24, 27 to 29, 34 to 38 may be allowed as applied for with nil wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00029465AM22
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 06.08.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	142 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00031236AM22
RA File Number	09AA04001884 AM22
Licence No and Date	0911000759/03/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	143 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00031108AM22
RA File Number	03AA04007683 AM22
Licence No and Date	0311003496/03/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	144 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00032245AM22
RA File Number	09AA04000714 AM22
Licence No and Date	0911000767/04/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	145 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00032829AM22
RA File Number	03AA04007667 AM22
Licence No and Date	0311003556/05/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	146 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00033300AM22
RA File Number	07AA04000991 AM22
Licence No and Date	0711001030/05/05/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022.	
Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	147 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00034497AM22
RA File Number	07AA04003092 AM22
Licence No and Date	0711001041/06/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to MSME on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	

The case stands deferred.

Case No.	148 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00036304AM22
RA File Number	03AA04011904 AM22
Licence No and Date	0311003674/09/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	149 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00037019AM22
RA File Number	52AA04002219 AM22
Licence No and Date	5211000709/10/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	150 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00036821AM22
RA File Number	13AA04001990 AM22
Licence No and Date	1311000327/10/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	151 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00038447AM22
RA File Number	04AA04003586 AM22
Licence No and Date	0411000796/11/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.08.2021 & 24.02.2022 for examination & comments. Further, DHI through BO Portal on 09.03.2022 informed that the case may be referred to Consultant (TEC-1). Therefore, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	152 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00038861AM22

RA File Number	32AA04002789 AM22
Licence No and Date	3211000944/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	153 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00039006AM22
RA File Number	04AA04003362 AM22
Licence No and Date	0411000801/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	154 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00039254AM22
RA File Number	04AA04002680 AM22
Licence No and Date	0411000805/12/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant	

(SKB) on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	155 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00040311AM22
RA File Number	07AA04002079 AM22
Licence No and Date	0711001089/13/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	156 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00042266AM22
RA File Number	05AA04012236 AM22
Licence No and Date	0511002638/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	157 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and Date	0411000826/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.08.2021 & 24.02.2022 for examination & comments. Further, DHI through BO Portal on 09.03.2022 informed that the case may be referred to Consultant (TEC-1). Therefore, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	158 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.08.2021 & 24.02.2022 for examination & comments. Further, DHI through BO Portal on 09.03.2022 informed that the case may be referred to Consultant (TEC-1). Therefore, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	159 / NC/2/MEET/Feb/202122/10
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.08.2021 & 24.02.2022 for examination & comments. Further, DHI through BO Portal on 09.03.2022 informed that the case may be referred to Consultant (TEC-1). Therefore, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	160 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00045195AM22
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 06.08.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	161 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00045355AM22
RA File Number	07AA04003324 AM22

Licence No and Date	0711001111/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	162 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00045356AM22
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	163 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00046114AM22
RA File Number	07AA04004571 AM22
Licence No and Date	0711001128/19/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022.	

Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00046118AM22
RA File Number	07AA04004572 AM22
Licence No and Date	0711001129/19/05/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	165 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00046120AM22
RA File Number	07AA04004578 AM22
Licence No and Date	0711001130/19/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 11.08.2021 & 24.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	166 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00047884AM22
RA File Number	07AA04004722 AM22
Licence No and Date	0711001150/21/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Material specification of each of import and indigenous inputs and their function. 2. Percentage of non-volatile matter in all chemical items i.e. adhesive, resins, curing agent in import as well as indigenous input. 3. Material balance (in weight terms) between import and export taking in to consideration indigenous input and wastage claimed. 4. List of components in the import items. 5. List of consumables with their value in the import. The case stands deferred.	

Case No.	167 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00047481AM22
RA File Number	05AA04016380 AM22
Licence No and Date	0511002735/21/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	168 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00047876AM22
RA File Number	13AA04002264 AM22
Licence No and Date	1311000352/21/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	169 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00049752AM22
RA File Number	07AA04004967 AM22
Licence No and Date	0711001163/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	170 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00049869AM22
RA File Number	05AA04017766 AM22
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 06.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	171 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00049870AM22
RA File Number	05AA04017747 AM22
Licence No and Date	0511002772/24/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 06.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	172 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00100029AM22
RA File Number	05AA04018575 AM22
Licence No and Date	0511002791/25/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	173 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00101132AM22
RA File Number	03AA04017735 AM22
Licence No and Date	0311004086/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	174 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00103142AM22
RA File Number	03AA04012394 AM22
Licence No and Date	0311004147/30/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. Complete specification, size with weight of import item at Sl. No.1. 2. Complete specification material, size with weight of import itemsat Sl. No. 2 and 3	

3. Complete specification, size with weight of import item at Sl. No. 4.
4. Weight and size of export item.
5. Wastage claimed for each import with justification.

The case stands deferred.

Case No.	175 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00103457AM22
RA File Number	04AA04004609 AM22
Licence No and Date	0411000908/31/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	176 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22
Licence No and Date	0711001213/01/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	177 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00104580AM22
RA File Number	07AA04005345 AM22
Licence No and Date	0711001214/01/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	178 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00104586AM22
RA File Number	07AA04005348 AM22
Licence No and Date	0711001216/01/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 02.09.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	179 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved

Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00104608AM22
RA File Number	07AA04005534 AM22
Licence No and Date	0711001218/01/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly	

Case No.	180 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00104569AM22
RA File Number	07AA04005353 AM22
Licence No and Date	0711001211/01/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	181 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00105075AM22
RA File Number	04AA04004525 AM22

Licence No and Date	0411000922/02/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 06.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	182 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00105661AM22
RA File Number	09AA04003279 AM22
Licence No and Date	0911000999/02/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 25.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	183 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	REEP INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00106067AM22
RA File Number	04AA04004054 AM22
Licence No and Date	0411000935/03/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet.	

Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	184 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	REEP INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00106071AM22
RA File Number	04AA04004055 AM22
Licence No and Date	0411000936/03/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	185 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	REEP INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00106047AM22
RA File Number	04AA04004048 AM22
Licence No and Date	0411000929/03/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 31.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	186 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00106943AM22
RA File Number	04AA04004007 AM22
Licence No and Date	0411000939/04/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 28.02.2022 for examination & comments. Further, DHI through BO Portal on 11.03.2022 informed that the case may be referred to Consultant (TEC-1). Therefore, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments. The case stands deferred.	

Case No.	187 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	VINEY CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00107050AM22
RA File Number	33AA04001642 AM22
Licence No and Date	3311000270/04/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): - Generic name and catalogue of following import item - PC Sabic Lexan - Hushlloy - Irograin - Why import unit in kg activity? - Justification for wastage of 6%. The case stands deferred.	

Case No.	188 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00107352AM22
RA File Number	09AA04003493 AM22
Licence No and Date	0911001011/04/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 11.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	189 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00107468AM22
RA File Number	04AA04005161 AM22
Licence No and Date	0411000940/04/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 27.08.2021 & 25.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	190 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00108214AM22
RA File Number	05AA04019323 AM22
Licence No and Date	0511002990/05/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	191 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00108250AM22
RA File Number	03AA04018135 AM22
Licence No and Date	0311004348/05/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	192 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00108570AM22
RA File Number	09AA04001532 AM22
Licence No and Date	0911001012/07/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) vide email dated 10.03.2022 as under:

1. The quantity of import items at Sl. No. 1 to 4, 8 to 11 & 15 to 18 may be allowed with **5% wastage with accountability in export.**
2. The quantity of import items at Sl. No. 5 to 7, 12 to 14 & 19 to 21 may be allowed **as per GN-4.**

RA concerned may take suitable consequential action accordingly.

Case No.	193 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00108638AM22
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MSME on 21.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	194 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00108696AM22
RA File Number	07AA04005863 AM22
Licence No and Date	0711001263/07/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet.

Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	195 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	GREAT WHITE GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00109313AM22
RA File Number	03AA04014746 AM22
Licence No and Date	0311004410/08/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the comments for import items at Sl. No. 1 to 8 have been received from Consultant (TEC-1). Further, the matter was discussed in the meeting and the Committee decided to refer the case to Consultant (TEC-3) for comments on rest of the import items.	
The case stands deferred.	

Case No.	196 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00109519AM22
RA File Number	32AA04003803 AM22
Licence No and Date	3211001044/08/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 07.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	197 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	APT GLOBAL MARINE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00110128AM22
RA File Number	04AA04005073 AM22
Licence No and Date	0411000947/08/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 21.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	198 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00110162AM22
RA File Number	03AA04021120 AM22
Licence No and Date	0311004440/08/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	199 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00111013AM22
RA File Number	04AA04005422 AM22
Licence No and Date	0411000957/09/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	200 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00111327AM22
RA File Number	09AA04003629 AM22
Licence No and Date	0911001024/10/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) vide email dated 10.03.2022 as under: 1. The quantity of import items at Sl. No. 1 to 8 may be allowed with 5% wastage with accountability in export. RA concerned may take suitable consequential action accordingly.	

Case No.	201 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00111977AM22
RA File Number	04AA04005417 AM22
Licence No and Date	0411000959/10/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	202 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00112178AM22
RA File Number	07AA04006579 AM22
Licence No and Date	0711001297/11/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022.

Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	203 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00112183AM22
RA File Number	05AA04013842 AM22
Licence No and Date	0511003094/11/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	204 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00112281AM22
RA File Number	05AA04024364 AM22
Licence No and Date	0511003101/11/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	205 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00113153AM22
RA File Number	07AA04006568 AM22
Licence No and Date	0711001301/12/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	206 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHAH IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00113538AM22
RA File Number	03AA04020439 AM22
Licence No and Date	0311004567/13/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	207 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	MITESH METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00113568AM22
RA File Number	03AA04025246 AM22
Licence No and Date	0311004578/13/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	208 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00114261AM22
RA File Number	03AA04011994 AM22

Licence No and Date	0311004602/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	209 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to MSME on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	210 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00115267AM22
RA File Number	04AA04005857 AM22
Licence No and Date	0411000985/15/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (TEC-1) as under:	

1. The quantity of import item at Sl. No. 1 may be allowed as 10368.00Kgs.
2. The quantity of import item at Sl. No. 2 may be allowed as 50715.60Kgs.
3. The quantity of import item at Sl. No. 3 may be allowed as 22786.20Kgs.
4. The quantity of import item at Sl. No. 4 may be allowed as 37.20Kgs.
5. The quantity of import item at Sl. No. 7 may be allowed as 1660.20Kgs.
6. The quantity of import item at Sl. No. 8 may be allowed as 7561.20Kgs.
7. The quantity of import item at Sl. No. 11 may be allowed as 99.00Kgs.
8. The quantity of import item at Sl. No. 53 may be allowed as 270.60Kgs.
9. The quantity of import item at Sl. No. 54 may be allowed as 135.60Kgs.
10. The quantity of import item at Sl. No. 55 may be allowed as 116862.60Kgs.
11. The quantity of import item at Sl. No. 56 may be allowed as 64540.80Kgs.
12. The quantity of import item at Sl. No. 57 may be allowed as 89014.80Kgs.
13. The quantity of import item at Sl. No. 58 may be allowed as 224430.60Kgs.
14. The quantity of import item at Sl. No. 59 may be allowed as 54247.80Kgs.
15. The quantity of import item at Sl. No. 60 may be allowed as 341721.00Kgs.
16. The quantity of import item at Sl. No. 61 may be allowed as 1440.00Kgs.
17. The import items at Sl. No. 13, 41, 43, 51, 53, 62 & 64 to 67 may be deleted as not imported.
18. The quantity of import items at Sl. No. 15 to 49&63 may be allowed as per GN-4.
19. The quantity of import items at Sl. No. 12, 14&50 may be allowed as applied for with overall value restricted to 3.61% of FoB value.
20. The quantity of rest of the import items may be allowed as applied for.

Note: Net weight of export item should be 1340.64MT.

RA concerned may take suitable consequential action accordingly.

Case No.	211 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	212 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00117618AM22
RA File Number	05AA04029193 AM22
Licence No and Date	0511003207/18/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to remind the TA for the comments. The case stands deferred.	

Case No.	213 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	MADHUBENI HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00117963AM22
RA File Number	05AA04028892 AM22
Licence No and Date	0511003225/18/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to remind the TA for the comments. The case stands deferred.	

Case No.	214 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00118025AM22
RA File Number	52AA04004272 AM22
Licence No and Date	5211000886/18/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to remind the TA for the comments. The case stands deferred.	

Case No.	215 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00118331AM22
RA File Number	02AA04006626 AM22
Licence No and Date	0211000833/19/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 14.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to remind the TA for the comments. The case stands deferred.	

Case No.	216 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00119040AM22
RA File Number	03AA04006460 AM22
Licence No and Date	0311004770/20/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to remind for the comments.

The case stands deferred.

Case No.	217 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	ANAND SEAMLESS TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00121462AM22
RA File Number	08AA04007227 AM22
Licence No and Date	0811001799/22/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to remind the TA for the comments. The case stands deferred.	

Case No.	218 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00121870AM22
RA File Number	02AA04007672 AM22
Licence No and Date	0211000844/22/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 28.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to remind the TA for the comments. The case stands deferred.	

Case No.	219 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00122371AM22
RA File Number	07AA04009093 AM22
Licence No and Date	0711001351/23/06/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	220 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00122655AM22
RA File Number	03AA04019101 AM22
Licence No and Date	0311004791/23/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. What is the chemical composition of 1 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product? 2. Please submit the consumption of each item of import per tonne export of steel products. 3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency. 4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of	

import, if it will be used for generation of power.

5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets.
6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation.
7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.

The case stands deferred.

Case No.	221 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00122664AM22
RA File Number	03AA04019098 AM22
Licence No and Date	0311004867/23/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB):

1. What is the chemical composition of 1 lakh tonne export of Non-Alloy/Alloy long and flat products and quantity of each export product?
2. Please submit the consumption of each item of import per tonne export of steel products.
3. Please submit the consumption data of each item of import during the last three years, which should be certified by the Government agency.
4. What is the chemical composition of thermal coal, calorific value and its use in the process of manufacturing of export product? Please furnish detail calculation to arrive the required quantity of import, if it will be used for generation of power.
5. What is the chemical composition of iron ore pellets? As per calculation, 1.65 MT would be required for per tonne production of export product. Please furnish the detail process of manufacturing of export product using iron ore pellets.
6. Please submit process flow chart for per tonne production of export product, using item of import and wastage at each stage of operation.

7. The SION C512 is applicable only if the export product(s) is manufactured through Blast Furnace-LD Converter/ Open Hearth/ Energy Optimising Furnace routes in the integrated steel plants. Please furnish route of steel making. If the route of steel making through BF-BOF route, please submit charge mix for production of pig iron in the blast furnace using iron ore pellets.
8. Ferro Niobium and Ferro vanadium would be permitted only if the alloying element namely Niobium and Vanadium is present in the export product
9. Detail of applicability of each item of import during the process of manufacturing.

The case stands deferred.

Case No.	222 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	223 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00126070AM22
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

21.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	224 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00125844AM22
RA File Number	34AA04002746 AM22
Licence No and Date	3411000772/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	225 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00125966AM22
RA File Number	08AA04008483 AM22
Licence No and Date	0811001864/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was referred to DHI on 14.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.	
The case stands deferred.	

Case No.	226 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00126336AM22
RA File Number	03AA04030005 AM22
Licence No and Date	0311004990/29/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	227 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00126659AM22
RA File Number	31AA04017397 AM22
Licence No and Date	3111000427/29/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	228 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00128228AM22
RA File Number	04AA04006845 AM22
Licence No and Date	0411001060/01/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and Consultant (TEC-1) informed that the applicant has stated in its letter dated 03.09.2021 that the items not imported are at Sl. No. 31, 33 & 47 but in the material balance sheet mentioned that import items at Sl. No. 13, 41, 43, 51, 52, 62 & 64 to 67 are not imported. Therefore, the Committee decided to seek clarification from the applicant on the same as per comments of Consultant (TEC-1). The case stands deferred.	

Case No.	229 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00129318AM22
RA File Number	04AA04005947 AM22
Licence No and Date	0411001067/02/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to MSME on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	230 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00128911AM22

RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	231 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to MSME on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	232 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00129877AM22
RA File Number	03AA04032957 AM22
Licence No and Date	0311005084/03/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on	

17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	233 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00131130AM22
RA File Number	03AA04031965 AM22
Licence No and Date	0311005112/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	234 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00131473AM22
RA File Number	13AA04008899 AM22
Licence No and Date	1311000429/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	235 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00131770AM22
RA File Number	04AA04012314 AM22
Licence No and Date	0411001075/06/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments given by MSME through BO Portal 28.09.2021. The case was discussed in the meeting and the Committee decided to refer back the comments to MSME for re-examination of the case. The case stands deferred.	

Case No.	236 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	STANCOR ALLOYS INC.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00131816AM22
RA File Number	03AA04033724 AM22
Licence No and Date	0311005138/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	237 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00131817AM22
RA File Number	03AA04031957 AM22
Licence No and Date	0311005139/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	238 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 08.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	239 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00134240AM22
RA File Number	07AA04013294 AM22
Licence No and Date	0711001435/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MSME on 07.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	240 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	RAYZON GREEN ENERGIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00134465AM22
RA File Number	522404000038 AM21
Licence No and Date	5211000970/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-3):

1. To provide complete application (ANF-4A) along with all relevant documents.
2. To provide information as per Appendix-4E.

The case stands deferred.

Case No.	241 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the

Committee decided to wait for the comments.

The case stands deferred.

Case No.	242 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00135503AM22
RA File Number	05AA04034250 AM22
Licence No and Date	0511003570/09/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	243 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00136602AM22
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	244 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00137020AM22
RA File Number	02AA04013401 AM22
Licence No and Date	0211000923/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to MSME on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	245 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00138542AM22
RA File Number	03AA04044779 AM22
Licence No and Date	0311005350/14/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	246 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00138700AM22
RA File Number	13AA04010958 AM22
Licence No and Date	1311000444/14/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	247 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHERA ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00138837AM22
RA File Number	13AA04010169 AM22
Licence No and Date	1311000448/14/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	248 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00139688AM22
RA File Number	04AA04013351 AM22
Licence No and Date	0411001135/15/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	249 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00140337AM22
RA File Number	03AA04044318 AM22
Licence No and Date	0311005415/16/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 28.02.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	250 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply was referred to MSME on 03.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	251 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00142441AM22
RA File Number	05AA04053843 AM22
Licence No and Date	0511003722/19/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to MSME on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	252 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00142902AM22
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 13.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	253 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	254 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	255 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00142878AM22
RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to MSME on 13.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	256 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 28.02.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	257 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MSME on 23.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	258 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00145983AM22
RA File Number	03AA04029925 AM22
Licence No and Date	0311005575/23/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	259 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00146097AM22
RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	260 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	261 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00147590AM22
RA File Number	04AA04015069 AM22
Licence No and Date	0411001190/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-1) on 16.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	262 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00147594AM22
RA File Number	05AA04057991 AM22
Licence No and Date	0511003829/26/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	263 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00147595AM22
RA File Number	04AA04015140 AM22
Licence No and Date	0411001191/26/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1):

1. To provide justification for very high wastage claimed on import items at Sl. No. 5 to 10, 52 & 53 as compared to other similar applications.

The case stands deferred.

Case No.	264 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00147600AM22
RA File Number	04AA04014281 AM22
Licence No and Date	0411001192/26/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred back to MSME on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee

decided to wait for the comments.

The case stands deferred.

Case No.	265 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	266 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00148288AM22
RA File Number	07AA04017997 AM22
Licence No and Date	0711001552/27/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of MeitY received via email dated 28.01.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	267 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00149385AM22
RA File Number	04AA04017104 AM22
Licence No and Date	0411001202/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	268 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00149413AM22
RA File Number	04AA04016816 AM22
Licence No and Date	0411001205/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	269 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00149414AM22
RA File Number	04AA04016804 AM22
Licence No and Date	0411001206/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 17.09.2021 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	270 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00148783AM22
RA File Number	03AA04051138 AM22
Licence No and Date	0311005685/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	271 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00148861AM22
RA File Number	03AA04053118 AM22
Licence No and Date	0311005688/28/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

Case No.	272 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00149727AM22
RA File Number	04AA04014646 AM22
Licence No and Date	0411001207/29/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred back to Consultant (SKB) on 02.03.2022 for re-examination. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	273 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00150563AM22
RA File Number	04AA04017503 AM22
Licence No and Date	0411001220/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.09.2021 & 02.03.2022 for examination & comments. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.	

Case No.	274 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00173274AM22
RA File Number	07AA04024838 AM22
Licence No and Date	0711001792/29/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 22.11.2021 for examination & comments. MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. However, the matter was discussed in the meeting and the Committee decided to request MeitY to send their comments as per DGFT's OM dated 17.02.2022. The case stands deferred.	

Case No.	275 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00176407AM22
RA File Number	03AA04072363 AM22
Licence No and Date	0311006688/03/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 03.03.2022 received via email dated 03.03.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	276 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00198200AM22
RA File Number	07AA04034892 AM22
Licence No and Date	0711002036/30/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 02.12.2021 for examination & comments. MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. However, the matter was discussed in the meeting and the Committee decided to request MeitY to send their comments as per DGFT's OM dated 17.02.2022. The case stands deferred.	

Case No.	277 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00202739AM22
RA File Number	07AA04030011 AM22
Licence No and Date	0711002081/05/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 02.12.2021 for examination & comments. MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. However, the matter was discussed in the meeting and the Committee decided to request MeitY to send their comments as per DGFT's OM dated 17.02.2022. The case stands deferred.	

Case No.	278 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00202773AM22
RA File Number	07AA04030031 AM22
Licence No and Date	0711002082/05/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was referred to MeitY on 02.12.2021 for examination & comments. MeitY has returned the case with the statement that such cases may be processed as per their communication dated 21.12.2021. However, the matter was discussed in the meeting and the Committee decided to request MeitY to send their comments as per DGFT's OM dated 17.02.2022. The case stands deferred.	

Case No.	279 / NC/2/MEET/Feb/202122/10
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00210388AM22
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 13.01.2022 followed by reminders dated 28.01.2022 & 12.02.2022 was issued to the applicant for providing complete information. However, no reply has been received as yet. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15days. The case stands deferred.	

Case No.	280 / NC/2/MEET/Feb/202122/10
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202122/ 10 and 11/03/2022
HQ File Number	HQRNORM APPLY 00257228AM22
RA File Number	05AA040101101 AM22
Licence No and Date	0511006250/18/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 22.02.2022 received via email dated 22.02.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	